

MR. SPEAKER : I wonder if it would be possible. Anyway, please do.

SHRI DINEN BHATTACHARYYA : May I know whether it is a fact that one of the main reasons for the fall in production is the existing relationship between management and labour, and what steps are the Government taking to improve that situation?

SHRI H. R. GOKHALE : I may say with great respect that the assumption of the hon. Member is wrong, because this is one of the units where the relations with labour are the best.

MR. SPEAKER : This question fits everywhere.

SHRI H. R. GOKHALE : Where it fits, I can say with confidence that the relations are very good.

Establishment of Naval outpost at Nicobar Island

*184. SHRI VISHWANATH PRATAP SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether Government are considering a proposal for the establishment of a Naval outpost having Naval air-arm at the Southern end of Nicobar Island; and

(b) if so, the progress made so far in this direction?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). It will not be in public interest to disclose the information.

MR. SPEAKER : I would like to say that when we send our questions to the Ministers, they should inform us—they should inform the Speaker—before the list is printed, that it is not in public interest so that such questions may not come on the list.

SHRI VIDYA CHARAN SHUKLA : May I say that we normally do this. I will check up whether we did it in this particular case or not.

MR. SPEAKER : Sometimes, we do not enter it; we just send it for your comments, and that is the proper time when you can make the objection, so that we can inform the hon. Member.

Cases referred to Monopolies Commission

*185. PROF. MADHU DANDAVATE : Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) whether any cases have been referred to the Monopolies and Restrictive Trade Practices Commission under Chapter III of the Monopolies and Restrictive Trade Practices Act;

(b) if so, the number of cases in which the Commission has submitted its report; and

(c) whether the reports of the Commission have been made available to the public and Parliament along with the orders of Government on the cases referred to?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY):

(a) and (b) 28 cases have so far been referred to the Monopolies and Restrictive Trade Practices Commission under Chapter III of the Monopolies and Restrictive Trade Practices Act and the Commission has submitted its reports in 16 cases.

(c) Reports are made available to parties interested in the proposal who have to be given a reasonable opportunity of being heard by Government under section 29 of the Act.

PROF. MADHU DANDAVATE : May I know from the Minister whether the Joint Committee had made it very clear in its report that section 62 of the Monopolies and Restrictive Trade Practices Act was